

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 287 of 2019**

**&**

**I.A. No. 3313 of 2019**

**In the matter of:**

**Mahendra G. Wadhvani**

**....Appellant**

**Vs.**

**Reed Relays & Electronics India Ltd. & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. Virendra Ganda, Sr. Advocate alongwith Mr. Vipul Ganda & Ms. Shreya Jain.**

**For Respondents: Mr. Delep Goswami, Mr. Anirrud Goswami & Mr. Eshwar Sabapathy, Advocates for R-1.**

**Mr. Aanchal Nichani, Advocate.**

**Mr. Goutham Shivshankar, Impleadment for Tamil Nadu Industrial Corp. Ltd.)**

**Mr. Abhishek Baid, Advocate for R-2.**

**ORDER**

**(Through Virtual Mode)**

**13.10.2020:** Counsel for Appellant says that by mistake brief 'Written Submissions' has been filed by Appellant only regarding the issue recorded on 22<sup>nd</sup> September, 2020 and by error response on merits remained to be filed.

Counsel for Appellant may file further brief 'Written Submissions' not more than three pages on merits of the matter.

Interim Order to continue.

*.Cont./...*

List the Appeal **'For Admission (After Notice)' 'Hearing'** on  
**5<sup>th</sup> November, 2020.**

**[Justice A.I.S Cheema]  
Member (Judicial)**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*Sim/md*